

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

35. C.P. (IB)-1214(MB)/2021

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 16.05.2024**

**NAME OF THE PARTIES:- State Bank of India**  
**V/s**  
**Mr. Brijkishor Rambilas Maniyar**

**Section: 95(1) of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

Counsel, Dheeraj Patil appeared for the Financial Creditor through VC. Perusal of the record reveals that RP has appointed in this case vide order dated 28.08.2023, however, till date no report has been filed. **Registry is directed** to issue notice to the RP so appointed in the present Company Petition intimating the next date of hearing and file track consignment report. Further RP is directed to file his report within a period of two weeks from today by serving an advance copy on the other side at least two days before the next date of hearing. List this matter on **10.07.2024**.

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**

*ANKIT*

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**